

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/100 /2006 - CU[DB]

Date 23/09/2011

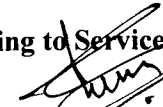
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RISING SUN SERVICES
20, HATHI MAI ROAD, OPP. NURSING HOSTEL,
GORAKHPUR, U.P.
M/S RISING SUN SERVICES

Appellant
Vs
Respondent

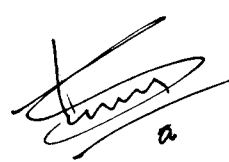
C.C.E ALLAHABAD

I am directed to transmit herewith a certified copy of **Final order No.ST/481/ 2011 CU[DB]** dated 21.09.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E ALLAHABAD
38,M.G.MARG, CIVIL LINES,
ALLAHABAD
2. Adv. / Consult
MR.S.P. OJHA
299, BAGHAMBARI HOUSING SCHEME,
ALLAHPUR, ALLAHABAD, (UP)
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32. New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd. LAW House,1-8,Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
DIVISION BENCH

Service Tax Appeal No.100 of 2006-ST

(Arising out of Order-in-Appeal No.1/ST/Alld/2006 dated 18.1.06.
passed by the CCE(A), Allahabad)

Date of Hearing/Decision: 20.09.2011

For approval and signature:

Hon'ble Mrs.Archana Wadhwa, Member (Judicial)

Hon'ble Mr.Rakesh Kumar, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s.Rising Sun Services

Appellant

Vs.

CCE, Allahabad

Respondent

Present for the Appellant: None

Present for the Respondent: Shri R.K.Gupta, SDR

Coram: Hon'ble Mrs.Archana Wadhwa, Member (Judicial)

Hon'ble Mr.Rakesh Kumar, Member (Technical)

Final ORDER NO. ST/481/11

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared on behalf of the appellants nor is there any request ^{for adj.} in spite of notice of hearing having been sent well in advance. We also note from the records that the matter has come up on board a number of time

when the appellants were un-represented. The same was being adjourned only in the interest of justice.

2. In view of above, we feel that the appellant is not interested in pursuing the appeal, ~~no~~ purpose is going to solve by keeping the appeal which is already more than five years old. We accordingly dismiss the appeal for non prosecution with liberty to apply for restoration on sufficient cause being shown.

(Pronounced in the open court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

(RAKESH KUMAR)
MEMBER (TECHNICAL)

mk